

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Miscellaneous Jurisdiction)
Cr.M.P. No. 306 of 2015

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Idrish Ansari	Petitioner
Versus			
The State of Jharkhand	Opp. Party

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

For the Petitioner	: Mr. Randhir Kumar, Advocate.	
For the State		: Mr. Shekhar Sinha, P.P.	
		Mr. Rakesh Kumar, A.P.P.	

10/10.09.2021.

Heard, learned counsel for the petitioner, Mr. Randhir Kumar and learned counsel for the State, Mr. Shekhar Sinha, P.P. assisted by learned counsel, Mr. Rakesh Kumar, APP.

Learned counsel for the State, Mr. Shekhar Sinha, P.P. has submitted that one week's time may be granted to take instruction from the District Mining Officer, as the previous Mining Officer has died due to Covid-19 pandemic and another Mining Officer has to peruse the record for giving such instruction.

It appears that the photocopy of the case diary, which has been sent to this Court is not legible, as such, the State is directed to produce a computerized typed copy of the case diary.

Put up this case on 24.09.2021.

Till then, interim order dated 13.07.2015 shall continue.

(Kailash Prasad Deo, J.)

Sunil/-